

for the year 1992-93,  
alongwith Audited Accounts  
and comments of the  
Comptroller and Auditor  
General thereon.

[Placed in Library. See No. LT 5397/94]

12.40  $\frac{1}{2}$  hrs.

**MESSAGE FROM RAJYA SABHA**

[English]

SECRETARY-GENERAL: Sir, I  
have to report the following message  
received from the Secretary-General of  
Rajya Sabha:

"In accordance with the provisions  
of rule 111 of the Rules of  
Procedure and Conduct of Business  
in the Rajya Sabha, I am directed to  
enclose a copy of the Railways  
(Amendment) Bill, 1994, which has  
been passed by the Rajya Sabha at  
its sitting held on the 23rd February,  
1994."

12.41 hrs.

**RAILWAYS (AMENDMENT) BILL**

**As passed by Rajya Sabha**

[English]

SECRETARY GENERAL: Sir, I lay  
on the Table the Railways (Amendment)  
Bill, 1994, as passed by Rajya Sabha on  
the 23rd February, 1994.

12.41  $\frac{1}{2}$  hrs.

**SPECIAL COURT (TRIAL OF  
OFFENCES RELATING TO  
TRANSACTIONS IN SECURITIES)  
AMENDMENT BILL\***

[English]

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE AND MINISTER  
OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS (DR.  
ABRAR AHMED): I beg to move for leave  
to introduce a Bill to amend the Special  
Court (Trial of Offences Relating to  
Transactions in Securities) Act, 1992.

MR. SPEAKER: The question is:

"That leave be granted to introduce  
a Bill to amend the Special Court  
(Trial of Offences Relating to  
Transactions in Securities) Act,  
1992."

*The motion was adopted.*

DR. ABRAR AHMED: I introduce  
the Bill.

12.42 hrs.

**EXPLANATORY STATEMENT  
GIVING REASONS FOR  
IMMEDIATE LEGISLATION BY THE  
SPECIAL COURT (TRIAL OF  
OFFENCES RELATING TO TRANS-  
ACTIONS IN SECURITIES) AMEND-  
MENT ORDINANCE**

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE AND MINISTER  
OF STATE IN THE MINISTRY OF